

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No.194 of 2013

Umesh Kumar Singh Appellant
Versus
The State of Jharkhand through C.B.I. Respondent
With

Cr. Appeal (SJ) No.202 of 2013

Jitendra Singh Appellant
Versus
The State of Jharkhand through C.B.I. Respondent
With

Cr. Appeal (SJ) No.207 of 2013

Dineshwar Jha Appellant
Versus
The State of Jharkhand Respondent
With

Cr. Appeal (SJ) No.214 of 2013

Krishna Deo Singh Appellant
Versus
The State of Jharkhand through C.B.I. Respondent
With

Cr. Appeal (SJ) No.218 of 2013

Ajit Kumar & Another Appellants
Versus
The State of Jharkhand through C.B.I. Respondent
With

Cr. Appeal (SJ) No.220 of 2013

Rang Bahadur Tiwary Appellant
Versus
The State through C.B.I. Respondent

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellants : Mr. Manoj Kr. No.3, Advocate
Mr. Lukesh Kumar, Advocate
Mr. V. S. Sahay, Advocate
Mr. Aishwarya Prakash, Advocate
Mr. Sanjay Prasad, Advocate

For the C.B.I.

: Mrs. Nitu Sinha, Advocate

Order No.17 Dated- 24.06.2020

Heard the parties through video conferencing.

Learned counsels for the appellants pray for time.

Prayer for time is allowed as the last chance.

List these appeals eight weeks after the lockdown period is over.

Animesh/

(Anil Kumar Choudhary, J.)